

### Salaries And Allowances Of Ministers (Tripura) (Eighteenth Amendment) Act, 2007

### 10 of 2007

[09 October 2007]

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AN ACT Further to amend the salaries and allowances of Ministers (Tripura) Act, 1972. BE it enacted by the Legislative Assembly of Tripura in the Fifty eighth year of the Republic of India, as follows:-

#### 1. Short Title And Commencement :-

(1) This Act may be called the Salaries and Allowances of Ministers (Tripura) (Eighteenth Amendment) Act, 2007.

(2) It shall come into force at once.

### 2. Amendment Of Section 3 :-

In the Salaries and Allowances of Ministers (Tripura) Act, 1972, hereinafter referred to as the Principal Act, for Section 3, the following shall be substituted, namely, --

"3. Salaries of Ministers--Each Ministershall be entitled to receive salary at the rates specified below:-

(i) Chief Minister--Rs.9,200/- (Nine thousand two hundred) per month.

(ii) Minister--Rs.9,000/- (Nine thousand) per month.

(iii) Minister of the State--Rs.8,700/- (Eight thousand seven hundred) per month."